

State v. Sanjay Tiwari
FIR No.: 478/2018
PS: Burari
U/S: 452,306,506,324,427,34 IPC

23.07.2020

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State through VC.
Sh. B.S. Tiwari, Ld. Counsel for applicant through
electronic mode.

RC verification report not submitted by IO.

Let same be filed in terms of previous order dated
20.07.2020.

**Ahlmad is directed to issue fresh notice to IO through
SHO concerned.**

Put up on 29.07.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/23.07.2020

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INTERIM BAIL APPLICATION

State Vs. Vasudev Prasad s/o Mr. Gaya Prasad
FIR No.: 130/2014
PS: Kamla Market
U/S: 419, 420, 365, 392, 395, 412, 120B, r/w 34 IPC

23.07.2020.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State
through VC.
Mr. Rajan Bhatia, learned counsel for accused through VC.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*
2. Vide this order application dated 03/07/2020, filed by such accused for grant of interim bail for 45 days is disposed of.
3. Arguments heard.
4. It is submitted on behalf of the accused that earlier he was granted interim bail for 30 days on the ground of illness of his wife, vide order dated 29/05/2020 granted by the Learned Bail Duty Judge Mr. Deepak Dabas, Learned ASJ Central, Delhi. It was with the direction to surrender before the concerned Jail Superintendent on 29/05/2020. However, because of his own illness, he could not surrender in time and again moved before the court for grant of interim bail / regular bail. Vide order dated 01/07/2020, the undersigned rejected such extension of interim bail application with directions to surrender before the Jail

State Vs. Vasudev Prasad s/o Mr. Gaya Prasad
FIR No.: 130/2014
PS: Kamla Market
U/S: 419, 420, 365, 392, 395, 412, 120B, r/w 34 IPC

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Superintendent concerned in terms of original order dated 29/05/2020. But as accused was not well and is hospitalized in nursing home and need another one month to recover. It is further submitted that he is covered by the directions of Hon'ble High Court including in view of directions dated 15/06/2020 passed by Hon'ble High Court. It is further argued that accused is likely to be infected by corona virus and infact, he went to Government Hospital regarding check up of the same. As such, it is prayed that he be released on interim bail for 45 days.

5. On the other hand, it is argued by the Learned Addl.PP for the State that his application for extension of interim bail is already rejected. That on one ground or the other, he wants bail without any reasonable basis. It is further stated that as per the medical documents submitted by the accused side itself of GTB Hospital, Dilshad Garden Delhi, he was found negative. It is further stated that he has already availed the concession of interim bail granted by the learned Bail Duty Judge on 29/05/2020. It is further stated that in utter disregard to the order of surrender by such interim bail order dated 29/05/, and again by this court on 01/07/2020, he failed to surrender. As such, even otherwise, he does not deserve to be released on interim bail. Even otherwise, it is stated that as he is already outside the jail / judicial custody and did not surrender, as such, the relief sought in the present application is not maintainable.

6. This court finds force in the arguments of Learned Addl.PP for the State. In fact, despite order of surrender after availing 30 days interim bail, accused failed to surrender. Further, when he moved his application for extension of interim bail, the same is already dismissed by a reasoned order dated 01/07/2020. Such order dated 01/07/2020, inter-alia, discussed the directions of Hon'ble High Court dated 18/05/2020, 18/04/2020, as well as order dated

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22/06/2020 passed in WP(C) No.3080/2020. It may further be mentioned that regarding the extension of interim bail application moved by co-accused Sanjay after such order 01/07/2020 (in view of new direction by the Hon'ble High Court dated 13/07/2020 which came in the meanwhile), vide order dated 17/07/2020, such application for extension of interim bail of co accused Sanjay was disposed of. But this fact remains that as far as present accused is concerned, his conduct is far from satisfactory, despite rejection of his application for rejection, he failed to surrender before the Jail Superintendent concerned. Further, as per documents placed on record by him only, he was found corona negative so far. As such, no ground is made out to grant interim bail to such accused. As such, his interim bail application is dismissed.

7. Further, in view of such position that he failed to surrender before concerned Jail Superintendent despite repeated orders, let NBWs be issued against such accused through IO / SHO concerned forthwith. Further, notice be issued to his surety for the next date of regular hearing. Ahlmad is directed to do the needful accordingly.

8. With these observations, the present application is disposed of. Both the sides are at liberty to collect the order through electronic mode. **Copy of this order be also sent to concerned Jail Superintendent, IO / SHO for their ready reference / compliance through Ahlmad of the Court.**

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(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Central District/23.07.2020

: 1 :

BAIL APPLICATION

State Vs Ajay Sharma @ Lucky
FIR No. :506/2015
PS :Nabi Karim
U/s: 364A, 120B, 506, 34 IPC

23.07.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State through VC.
Ms. Archana Sharma, learned counsel for the applicant / accused through VC.

Fresh application for grant of regular bail filed through advocate. It be checked and registered separately.

It is stated that as the documents relied in such applications were bulky and as such part of them are shared online only,through another file shared by the counsel for the accused. The same is noted. Copy of the same be also supplied/shared to the prosecution through electronic mode.

Put up for reply by IO , arguments and appropriate order for **25/07/2020**.

Issue notice to IO accordingly.

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(Naveen Kumar Kashyap)
ASJ-04/Central/THC
23.07.2020

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CR No.:188/2020
Avdesh Kumar Goel Vs State

23.07.2020

Present: Mr. Pawan Kumar, learned Addl.PP for the State
through VC.

Today, the case was fixed for clarification / order.
Part order dictated, however, due to some technical reason in
Internet, further order could not be dictated.

Put up for further dictation / clarification, if any, /
order for **24/07/2020**.

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(Naveen Kumar Kashyap)

ASJ-04/Central/THC

23.07.2020

CA: 13/2020
Inder Pal Singh v. Registrar of Companies

23.07.2020

File taken up today in terms of order No. Endst. No. 1734-66/DHC/2020 dated 27.06.2020 r/w other order passed from time to time as this case is pending at the stage of final arguments.

It is stated by Asstt. Ahlmad of this court that when she contacted Ld. counsel for Appellant over phone for the purpose of hearing through VC ,Sh. Anjaneya Mishra, (**mobile no. 9910169360**) submitted that he is not ready with arguments and requested for short date.

As such, matter could not be proceeded further on merits through VC .

Parties are directed to download Webex and get familiar with the same by NDOH so that hearing can be held through Webex/electronic mode.

Put up for purpose fixed/arguments in terms of previous orders for 23.09.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/23.07.2020